

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 156/9/NCLT/AHM/2018

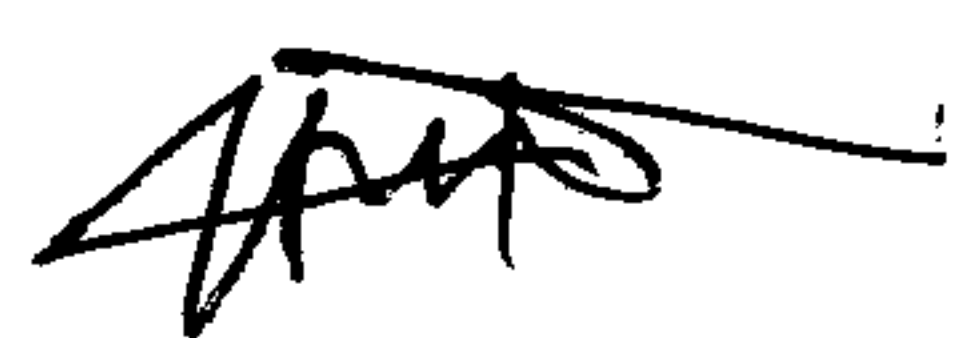
Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2018**

Name of the Company: Kreeshna Enterprise  
V/s.  
Jay Formulation Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	HARMISH SHAH	Advocate	Applicant	
2.				

**ORDER**

Advocate Mr. Harmish Shah is present for the Applicant.

Learned lawyer appearing on behalf of the Petitioner filed pursis to withdraw instant petition in view of settlement arrived between the parties.

The permission is granted.

Accordingly, **CP(IB) 156/2018** is dismissed as withdrawn.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI  
(MEMBER JUDICIAL)**

Dated this the 11<sup>th</sup> day of September, 2018